

GOVERNMENT OF INDIA
MINISTRY OF WATER RESOURCES,
RIVER DEVELOPMENT AND GANGA REJUVENATION
LOK SABHA
UNSTARRED QUESTION NO. †3163
ANSWERED ON 17.12.2015

AMENDMENTS TO AIBP

†3163. SHRIMATI JYOTI DHURVE

Will the Minister of WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION be pleased to state:

- (a) whether the Government proposes to amend the Accelerated Irrigation Benefits Programme (AIBP), if so, the details thereof; and
- (b) the manner in which the interest of States having lesser irrigation percentage is likely to be protected?

ANSWER

THE HON'BLE MINISTER OF STATE FOR WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION

(PROF. SANWAR LAL JAT)

(a) & (b) During the 12th Plan, the AIBP guidelines has been modified and implemented from October, 2013. As per the new guidelines, the pari-passu implementation of Command Area Development (CAD) works has been given enhanced importance for optional utilization of the irrigation potential. The eligibility criteria for new projects was continued but the advanced stage of construction has been defined in terms of at least 50% of physical and financial progress on essential works like Head-Works, Earth Works, Land Acquisition, R&R etc. Further, funding pattern and mode of disbursement has been slightly modified during XII Plan. The states having lesser irrigation potential have been exempted from 1:1 criteria i.e. inclusion of new proposal on completion of ongoing schemes under AIBP. The guidelines of Pradhan Mantri Krishi Sinchai Yojana (PMKSY) will also be followed for release of funds.
